

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH 32

AT HYDERABAD

O.A.No. 988/97.

Dt. of Decision : 04-08-97.

A.Krishna

.. **Applicant.**

Vs

1. The Commander, Works Engineer,
Mudfort, Sec'bad.
2. The Chief Engineer,
Hyderabad Zone, MES,
Sec'bad.
3. The Garrison Engineer,
MES, Golconda, Hyderabad-8.

.. **Respondents.**

Counsel for the applicant

: Mr. K.Venkateswara Rao

Counsel for the respondents

: Mr. V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant was appointed as Mazdoor during the year February, 1988. He was served with a charge sheet in proceedings No.158/385/EIC dated 14-3-95 alleging that at the time of recruitment the applicant had produced a bogus employment registration card and that the details like date of birth and educational qualification were not talling with the documents held by the Employment Exchange (Labour) Hyderabad. After conducting the enquiry the applicant was dismissed from service vide proceedings No.158/761/EIC dt.30-6-97 (Annexure-I).

3. The applicant has filed this OA challenging the order of dismissal dated 30-06-97.

4. The grounds and reliefs claimed in this OA are similar to OA.986/97. Hence we feel it proper to dispose of this OA at the admission stage itself directing/appellate authority to consider the appeal filed by the applicant against the order of dismissal without going into the point of limitation if any.

5. Thus the OA is disposed of at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)

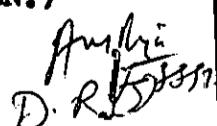
MEMBER(JUDL.)

4(619)

Dated : The 04th August, 1997.
(Dictated in the Open Court)


(R. RANGARAJAN)

MEMBER(ADMN.)


Amulya
D. R. Rajeswara Rao

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Copy to :-

2. The Commander, WorksEngineer, Mudfort, Sec'Bad..
2. The Chief Engineer, Hyderabad Zone MES, Sec'bad.
3. The Garrison Engineer, MES, Golconda, Hyderabad.
4. One Copy to Mr. K. Venkateswara Rao, Advocate , CAT. Hyd.
5. One Copy to Mr. V. Rajeswara Rao , Addl CGSC. C.A.T. Hyd.
6. One Copy to The Hon'ble Sri B.S.Jai Parameshwar M(J).
7. One Copy to The D.R.(A).
8. One Duplicate Copy.

Upr.

File No. 518/97
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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.R. AGARWAL : M (A)

AND

THE HON'BLE SHRI B.S. JHAI P. RAMESHWAR :
(M) (J)

Dated: 4-8-97

ORDER/JUDGEMENT

M.R./R.A./C.A. NO.

in

S.A. NO.

988/97

Admitted and Interim Directions
Issued

Allowed

Disposed of with ~~Directions~~ ^{the Adminin}
Dismissed ^{8 days}

Dismissed as withdrawn

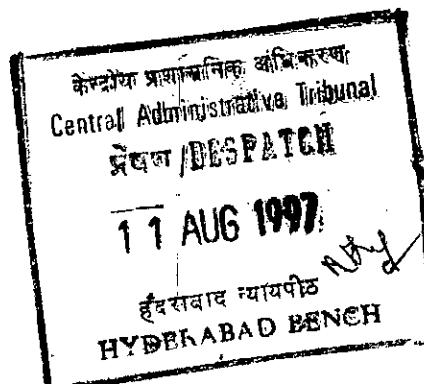
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

M.A. No.985/1997 in
O.A. No. 988/1997

Date of Decision:
29th October, 1997

BETWEEN:

1. The Commander, Works Engineer,
Mudfort, Secunderabad.
2. The Chief Engineer,
Hyderabad Zone,
MES, Secunderabad.
3. The Garrison Engineer,
MES, Golconda,
Hyderabad - 500 008

.. Applicants

AND

A. Krishna .. Respondent

Counsel for the Applicants: Mr. V. Rajeswar Rao

Counsel for the Respondent: Mr. K. Venkateswar Rao

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri R. Rangarajan: Member (Admn.)

Heard Sri V. Rajeswar Rao for the applicants and
Sri K. Venkateswar Rao for the Respondent.

This M.A. is filed for extending 4 more months in
complying with the direction given in the O.A. The O.A. was
disposed of on 1.8.97 giving them 2 months time to dispose
of the appeal from the date of receipt of the copy. It is
now stated that the appeal was submitted on 18.8.1997 and

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they require 4 more months from 18.10.1997 to comply
orders of this Bench.

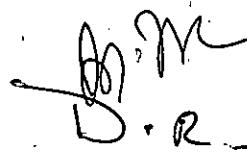
The learned counsel for the Respondents in the M.A.
opposes the same and he submits that the time granted is
sufficient and the Respondents in the O.A. are not taking
any action to comply with the directions of this bench.
Hence he submits that no extension of time need be given.

I have considered the submissions of both the sides.
Under the circumstances the time for compliance is extended
upto 15.12.1997. No further extension of time will be given.
M.A. is ordered accordingly.


(R. RANGARAJAN)
MEMBER (ADMN.)

Date: 29th October 1997

KSM


D.R.

MA.985/97
DA.988/97

Copy to:-

1. The Commander, Works Engineer, Mudfort, Secunderabad.
2. The Chief Engineer, Hyderabad Zone, MES, Secunderabad.
3. The Garrison Engineer, MES, Golconda, Hyderabad.
4. One copy to Mr. V.Rajeswara Rao, Addl.CGSC., CAT., Hyd.
5. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

SRR

11/11/97
(X)

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 29-10-97

ORDER/JUDGEMENT

M.A/R.A/C.A. NO. 985/97

in
D.A. NO. 988/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

MA
Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

- 7 NOV 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH